

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5290  
ANSWERED ON:29.04.2005  
RURAL ELECTRIFICATION  
Kushwaha Shri Narendra Kumar;Munshiram Shri

**Will the Minister of POWER be pleased to state:**

- (a) the number of houses in a village required to be electrified to treat the entire village as electrified under Rural Electrification Programme;
- (b) whether the Government takes the entire village as electrified if 10 out of every 100 families residing therein may have been provided with electricity;
- (c) if so, whether Rural Electrification has been done State-wise as per criteria laid down by the Government during the year 2004-05; and
- (d) if not, the reasons therefor?

**Answer**

THE MINISTER OF POWER( SHRI P.M. SAYEED )

(a) to (d) : As per new definition of village electrification

‘A village would be declared as electrified if

- (i) Basic infrastructure such as Distribution Transformer and Distribution lines are provided in the inhabited locality as well as the Dalit Basti/hamlet where it exists. (For electrification through Non-Conventional Energy Sources a Distribution Transformer may not be necessary);
- (ii) Electricity is provided to public places like Schools, Panchayat Office, Health Centres, Dispensaries, Community centers etc.; and
- (iii) The number of households electrified should be at least 10% of the total number of households in the village.’

This definition has become effective since 2004-05. The State Government have been asked to report the status of electrification of villages henceforth according to this definition